

THE THIRD SCHEDULE

[See sections 40 and 101 (*J*)]

CONDITIONS OF SERVICE FOR CHANGE OF WHICH NOTICE IS TO BE GIVEN

1. Wages, including the period and mode of payment.
 2. Contribution paid, or payable, by the employer to any provident fund or pension fund or for the benefit of the workers under any law for the time being in force.
 3. Compensatory and other allowances.
 4. Hours of work and rest intervals.
 5. Leave with wages and holidays.
 6. Starting, alteration or discontinuance of shift working otherwise than in accordance with standing orders.
 7. Classification by grades.
 8. Withdrawal of any customary concession or privilege or change in usage.
 9. Introduction of new rules of discipline, or alteration of existing rules, except in so far as they are provided in standing orders.
 10. Rationalisation, standardisation or improvement of plant or technique which is likely to lead to retrenchment of workers.
 11. Any increase or reduction (other than casual) in the number of persons employed or to be employed in any occupation or process or department or shift, not occasioned by circumstances over which the employer has no control.
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